

Extension of PDS to Primitive Tribes

3692. DR. RAVI MALLU: Will the PRIME MINISTER be pleased to state:

(a) whether Public Distribution System benefits are available to the tribals of Andhra Pradesh and particularly in Achempeta, Kolhapur, Nagar Kurnoo where Chennus primitive tribes are residing;

(b) if not, whether the Government propose to extend the Public Distribution System benefits to these primitive tribes; and

(c) whether the Government have any proposal in hand to introduce more items of essential nature in P.D.S. for the benefit of these tribes?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir. The Public Distribution System benefits are available to the tribals including Primitive Tribes (Chenchus) in Achempeta, Kolhapur, Nagar Kurnoo of Mahbubnagar district. Some Families left out in the initial stages have also been enumerated.

(b) Does not arise.

(c) Besides PDS items, the Daily Requirement Depots (DRD) of Girijan Coop. Corporation also provide the following commodities at fair prices, viz. cloth, pulses, salt, jaggery, groundnut oil, tamarind, coconut oil, soaps.

Implementation of the Award of Tribunal by FCI

3693. SHRI RABI RAY: Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India has taken concrete steps to implement the award given by the National Industrial Tribunal, Bombay in favour of handling workers employed

by Food Corporation of India with effect from April, 1991; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b) Food Corporation of India (FCI) has reported that the National Industrial Tribunal Bombay in its award dated 01-04-1991 had held that the workmen under Direct Payment System in FCI are entitled to parity in all service conditions as applicable to the departmentalised labour and the award was to be effective from 01-01-1988. The Tribunal also directed the FCI that the arrears upto the date on which the award becomes operative, will be paid within six months of that date. FCI has filed a writ petition against the award in the Delhi High Court. The matter is sub-judice at present.

Mango Fruit Based Industry at Vijayawada

3694. SHRI SOBHANADRE-ESWARA RAO VADDE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government propose to set up a mango fruit based Industry at Vijayawada in Krishna District, Andhra Pradesh to utilise the large quantities of mangoes available in the nearby areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

(c) Ministry of Food Processing Industries does not set up directly any food processing industry in any State.

However, various Plan Schemes have been formulated by this Ministry to give financial assistance to the State Government Corporations/Co-operative Societies/Public Sector Undertakings, etc., for development of food processing industries in different States. No proposal has been received from the Government of Andhra Pradesh to set up a mango fruit based Industry at Vijayawada in Krishna District.

Implementation of DWCRA in Uttar Pradesh

3695. SHRI BALRAJ PASSI: Will the PRIME MINISTER be pleased to state:

(a) since when the 'Development of Women and Children in Rural Areas' scheme which is a sub-plan of IRDP is in force in Uttar Pradesh;

(b) the amount spent under the Development of Women and Children in Rural Areas (DWCRA) Scheme in the State during the last three years, year-wise; and

(c) the details of the targets achieved in various fields under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Development of Women and Children in Rural Areas (DWCRA) is being implemented since 1983-84 in State of Uttar Pradesh.

(b) The amount spent under DWCRA during the last three years is as under:—

(Rs. in lakhs)

Year	Amount spent
1988-89	106.85
1989-90	109.39
1990-91	128.34

(c) Till 1990-91, the total number of groups formed and number of women beneficiaries are as under:—

Year	No. of groups formed	No. of beneficiaries
1988-89	946	20087
1989-90	1040	17992
1990-91	1335	21154

[Translation]

Setting up of Industries in Bihar

3696. SHRI TEJ NARAYAN SINGH:

SHRI RAM TAHAL CHOUDHURY:

Will the PRIME MINISTER be pleased to state:

(a) whether the districts of Bhojpur, Jhanjharpur, Madhubani, Ranchi, Hazaribagh and Singhbhum are 'no industry' districts in Bihar;

(b) whether the Government propose to set up local raw material based industries there;

(c) if so, the amount allocated for this purpose; and

(d) whether the Government of Bihar has sent any proposals of industrial projects to the Union Government for approval?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) Only Bhojpur out of the districts mentioned is a 'no industry district'.

(b) to (d) Industrialisation of a State is primarily the responsibility of State Government concerned. The Central Government supplement the efforts of the State Government by giving concessions/incentives for entrepreneurs setting up industries in industrially backward districts.